

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19168/2005

(From the judgement and order dated 13/05/2005 in RSA No. 780/2004 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JAGBIR Petitioner(s)

VERSUS

SHEELA DEVI & ORS. Respondent(s)

(With appln(s) for exemption from filing O.T.,permission to submit additional document(s) and prayer for interim relief and office report)

Date: 28/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Dr. Aparana Bhardwaj, Adv. Mr. Rajesh Tyagi, Adv. Mr. Atishi Dipankar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

he petitioner is allowed to Petitioner desires to withdraw this petition. T

withdraw the petition. The special leave petition is dismissed on withdrawal.

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